

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 20**

**CA 210/2024 (NEW CA) IA 31/2023 IVN.P 5/2023 CA 179/2024 in**  
**CP/3638(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES:    **UNION OF INDIA V/s INFRASTRUCTURE**  
**LEASING AND FINANCIAL SERVICES**  
**LTD. & ORS.**

Section 241-242 of the Companies Act, 2013

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**ORDER**

**CA 210/2024 in CP/3638(MB)2018**

- 1) Mr. Tanay, Ld. Counsel for the Applicant, Mr. M.S. Bharadwaj, Ld. Counsel for the Respondent/SFIO are present.
- 2) Connected Application is listed on Board on 12.07.2024; thus, the present Application is also adjourned to 12.07.2024.
- 3) Registry shall accept the hard copies of the Application for the record purpose. In the meantime, Parties shall complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.

**IA 31/2023 in CP/3638(MB)2018**

- 1) Mr. A. Chaudhary, Ld. Counsel for the Applicant, Mr. Shwetank Nigam, Ld. Counsel for the Claims Management Advisor, Mr. Dhaval Vora, Ld. Counsel for the Respondent No. 3 and Ms. Drishti Das, Ld. Counsel for the IL&FS are present.
- 2) Ld. Counsel for the Applicant seeks some time to proceed further in the matter contending that the Arguing Counsel is not available. Ld. Counsel for the IL & FS submits that the present Application seeks to place on record objections to the process followed by them in the Resolution of the IECCL which is still under approval stage; hence, this Application is pre-mature at this stage.
- 3) Ld. Counsel for the Claims Management Advisor submits that the Applicant on the earlier date of hearing had press for the prayer clause “d”, which is the only prayer sought by the Applicant against the Claims Management Advisor, and the same was rejected by this Bench on 15.05.2024; thus, Counsel submits that nothing remains to be adjudicated against the Claims Management Advisor in the present matter. The said submissions are noted.
- 4) Stand over to 24.07.2024, for further consideration and hearing. Arguing Counsel for the Applicant is hereby directed to remain present in the Court on the next date of hearing and advance their submissions, failing which, this Bench shall pass consequential orders on the next date of hearing.

**IVN.P 5/2023 in CP/3638(MB)2018**

- 1) Ld. Counsel for the Parties are present.
- 2) The present Intervention Petition is connected to IA 31 of 2023; hence, stand over to 24.07.2024, for further consideration and hearing.

**CA 179/2024 in CP/3638(MB)2018**

- 1) Ms. Drishti Das, Ld. Counsel for the Applicant is present. None present for the Respondent/Union of India, when the matter is called out.
- 2) Ld. Counsel for the Applicant submits that the Reply of the Respondent/Union of India is still awaited. In that view of the matter, Union of India, is directed to file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 3) Stand over to 15.07.2024, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare